

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:42
ANSWERED ON:05.12.2013
WAITLISTED PASSENGERS
Patel Shri Devji

Will the Minister of RAILWAYS be pleased to state:

- (a) whether problems of passengers would be aggravated by changing the rules related to waitlisted tickets;
- (b) If so, the details thereof;
- (c) whether any type of waitlisted tickets purchased even from Railway reservation in the country will have no validity in the train; and
- (d) If so, the details thereof along with the steps taken by the Railways in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

(a)&(b): Rules relating to waitlisted passengers for travel by reserved coaches have not been modified in the recent past.

(c) & (d): As per extant instructions, waitlisted/unreserved passengers are not permitted to board reserved coaches, if there are no vacant berths in that coach. Passengers holding reserved waitlisted tickets (non e-tickets) may board the coaches subject to availability of the vacant berths with the prior permission of the Travelling Ticket Examiner (TTE). If waitlisted and unreserved passengers are found unauthorisedly travelling in reserved coaches, they are removed from reserved coaches as provided under Section 155 of the Railways Act. The purpose of existing rules relating to waitlisted ticket is to prevent unauthorised occupation of reserved accommodation booked by bonafide passengers. Permitting waitlisted passengers to travel in reserved coaches will cause severe inconvenience to genuine passengers having confirmed accommodation.